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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 357/95

DATE OF ORDER : 03-11-1997.

Between :-

G.Devavaram

... ~~Applicant~~

And

Union of India rep. by

1. The Secretary to Govt. of India, Dept. of Posts, New Delhi.
2. The Chief Post Master General, AP. Circle, Hyderabad.
3. H.Seshagiri Rao

... Respondents

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Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

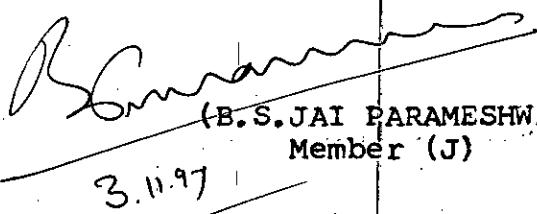
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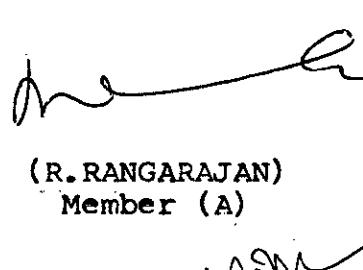
Heard Sri Subrahmanyam, for Sri K.S.R.Anjaneyulu, counsel for the applicant and Sri N.R.Devadaj, standing counsel for the respondents.

2. This OA is filed to declare the order of the Chief Post Master General, dated dt.10-3-95 in so far as it relates to the promotion of Sri H.Seshagiri Rao, SPGs Kakinada, who is junior to the applicant to Jr. Time Scale of IPS Group A on adhoc basis and posting him as APMGS & V, Office of Chief Post Master General, Hyderabad as arbitrary, discriminatory and untenable in law. The respondents 1 and 2 be directed to consider the applicant as deemed to have joined P.S.S.Group B from the date his junior assumed charge in P.S.S. Group-B, in Tamilnadu Circle and consider the application for promotion to I.P.S. Group-A over and above his junior Sri Seshagiri Rao based upon the merit list and appointment by DG.

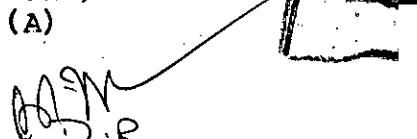
3. When the OA was taken up for hearing, the learned counsel for the applicant submits that he is not pressing the OA as the applicant has been granted the relief prayed for in this OA.

4. Accordingly OA is disposed of as having become infructuous. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
3.11.97

  
(R.RANGARAJAN)  
Member (A)

Dated: 3rd November, 1997.  
Dictated in Open Court.

  
D.R.